

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.409
IA/1656/ND/2023 IN IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 10.05.2023

Coram:

Mr. MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Financial Creditor : Ms. Riddhi Jain, Adv.
For the Applicant in IA : Ms. Apoorva Thakral, Adv.,
For DTCP Gurugram : Mr. Shekhar Raj Sharma, Dy. Ag. Haryana,
Mr. Paras Dutta, Adv. & Ms. Poorva Gupta,
Adv.
For the Intervenor : Mr. Arjun Syal, Adv.
For the Respondent : Mr. Sumesh Dhawan, Adv., Mr. Vatsala
Kak, Adv., Mr. Shaurya Shyam, Adv. & Mr.
Sagar Thakkar, Adv.

ORDER

The Ld. Counsel for the DTCP Gurgaon has appeared and submitted that they are ready with the report and shall file the same in compliance with the order dated 18.08.2022. The Ld. Counsel for the DTCP Gurgaon has prayed for two weeks' time. Time prayed for is granted. If the report is filed, they will not be insisted upon to bring the original record before the Adjudicating Authority.

Let the matter be fixed for hearing on **05.07.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
MAHENDRA KHANDELWAL,
MEMBER (JUDICIAL)